<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 250 OF 2017 & IA NO. 624 OF 2017

Dated: 28th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

<u>In the matter of:</u> MIDC Marol Industries Association Vs. Maharashtra Electricity Regulatory Commission & Ors.			Appellant(s) Respondent(s)
Counsel for the Appellant(s) :	Mr. Akshya Shandilya		
Counsel for the Respondent(s) :	Mr. Raunak Jain Mr. Vishvendra Tomar Ms. Stuti Kishan h/f Mr. Buddy A. Ranganathan for R-1 Mr. Hasan Murtaza for R-2 Mr. Harinder Toor Mr. Kshitez Kaushik Mr. Bhagat (Rep.) for R-4		
	Mr. Abhishek Munot Mr. Kunal Kaul Mr. Akshat Jain for Ta	ta Pow	ver

<u>ORDER</u>

As agreed by learned counsel for the parties, list the matter for hearing on <u>07.09.2018.</u> Tag to Appeal Nos. 21 of 2016 and batch of matters.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson